MR. CHAIRMAN: One minute, please. *...(Interruptions)...* आप लोग बैठ जाइए, मेरी बात सुनिए ...(**व्यवधान**)...

MR. CHAIRMAN: One minute, hon. Members. Please sit down and listen to me. *...(Interruptions)...* To the best of my recollection, I do not have any notice from any of the hon. Members who have been talking on the subject, relating to this question, that there should be a discussion on this or a related subject. So, I do not understand why there is a sudden eruption. If you feel that a subject should be discussed, please give notice. *...(Interruptions)...* This is not right.

श्री मुख्तार अब्बास नक़वी : सर, यह सवाल का हिस्सा है। ...(**व्यवधान**)...

SHRI SATISH CHANDRA MISRA: Sir, looking at the view and the mood of the hon. Members, आप आधे घंटे का डिस्कशन अलाऊ कर दीजिए। ...(**व्यवधान**)... आप आधे घंटे का डिस्कशन परमिट कर दीजिए।

MR. CHAIRMAN: I am willing to give you that. I do not have a problem, but please give notice then.

SHRI SATISH CHANDRA MISRA: Mr. Chairman, Sir, unless some ruling comes from you with respect to this, the Members really feel agitated because there is a total discrimination against U.P. You are saying that it is a backward State, yet you are not providing even one; out of seventeen States, the name of U.P. is not mentioned in the list. What is the reason, after all? Therefore, kindly allow us to have a discussion on this. Please permit us to place our points of view. A direction can be given by the Chair so that a Half-an-Hour-Discussion is initiated.

SHRIMATI D. PURANDESWARI: Sir, can I answer this? *...(Interruptions)...*

MR. CHAIRMAN: Satishji, but I do need a notice. Let somebody give a notice.

SHRI SATISH CHANDRA MISRA: Sir, we will give a notice. *...(Interruptions)...* नोटिश दे देंगे।

MR. CHAIRMAN: Fine, then give the notice. Now, Q.No. 184.

माध्यमिक शिक्षा को 'शिक्षा का अधिकार अधिनियम' के दायरे में लाया जाना

*184. **श्री जय प्रकाश** : क्या **मानव संसाधन विकास मंत्री** यह बताने की कृपा करें किः

(क) क्या सरकार शिक्षा का अधिकार अधिनियम के दायरे को बढ़ाकर माध्यमिक स्तर (नौवीं और दसवीं कक्षा) के छात्रों को भी निःशुल्क और अनिवार्य शिक्षा प्रदान करने का विचार रखती है;

(ख) क्या सरकार इस संबंध में कोई कदम उठाने का विचार रखती है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मानव **संसाधन विकास मंत्रालय में राज्य मंत्री** (**श्रीमती डी. पुरन्देश्वरी**) : (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) सरकार ने निःशुल्क और अनिवार्य शिक्षा का माध्यमिक शिक्षा के स्तर तक विस्तार करने का कोई निर्णय नहीं लिया है। तथापि, 7 जून, 2011 को आयोजित अपनी 58वीं बैठक में केन्द्रीय शिक्षा सलाहकार बोर्ड ने सिफारिश की थी कि निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार अधिनियम का माध्यमिक शिक्षा के स्तर तक विस्तार किया जाए। मामले का परीक्षण करने और उपयुक्त सिफारिशें करने के लिए मानव संसाधन विकास राज्य मंत्री डॉ. डी. पुरन्देश्वरी की अध्यक्षता में केन्द्रीय शिक्षा सलाहकार बोर्ड की एक समिति गठित की है।

Inclusion of secondary education under Right to Education

†*184. SHRI JAI PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to give free and compulsory education to the students of secondary level (class ninth and tenth) also by extending the scope of Right to Education Act;

(b) whether Government proposes to take any step in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) A Statement is laid on the Table of the House.

Statement

The Government has not taken a decision to extend free and compulsory education to the secondary stage of education. However, the Central Advisory Board of Education (CABE) in its 58th Meeting held on 7th June, 2011 had recommended the extension of the Right of Children to Free and Compulsory Education (RTE) Act to the secondary stage of education. A CABE Committee has been constituted under the chairpersonship of Dr. D. Purandeswari, Minister of State for Human Resource Development to examine the matter and make appropriate recommendations.

श्री जय प्रकाश : सभापति महोदय, माननीय मंत्री महोदया ने मेरे प्रश्न के उत्तर में कहा है कि 7 जून, 2011 को आयोजित 58वीं बैठक में केन्द्रीय शिक्षा सलाहकार बोर्ड ने सिफारिश की थी कि निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार अधिनियम का माध्यमिक शिक्षा के स्तर तक विस्तार किया जाए। मैं मंत्री महोदया से जानना चाहता हूं कि केन्द्रीय शिक्षा सलाहकार बोर्ड ने इस सिफारिश के लिए वे कौन-कौन से कारण बताए हैं, जिनके परिणामस्वरूप इस संबंध में सिफारिश की गई है?

SHRIMATI D. PURANDESWARI: Sir, I am sure, the hon. Member would agree with me that we must ensure that we provide qualitative education to all the children in our

†Original notice of the question was received in Hindi.

country. The main intention behind this is to make education accessible to all children in our country, more particularly to those children belonging to the disadvantaged sections and also living in the remotest areas of our country. But, Sir, may I take this opportunity to say that in many countries they do have a ten year cycle of elementary education which would also include secondary education? Our own various Commissions—be it the Mudaliyar Commission of 1952-53 or even the Kothari Commission in 1964-66—suggested that there should be ten year cycle of education.

The Kothari Commission had said that we need to have a 10+2+3 year education. The ten-year would be undifferentiated education which would mean making secondary education accessible to the children in our country. So, I am sure, my colleague would appreciate the reason that our intention behind universalising the secondary education is to ensure that our children have access to qualitative secondary education as well. This is more particularly after the success of the universalisation of elementary education.

श्री जय प्रकाश : सभापति महोदय, यह जो समिति बनाई गई है, उस के जो विचारणीय विषय हैं, उनका विवरण क्या है? मैं यह भी जानना चाहता हूं कि यह समिति कब तक सरकार को अपनी रिपोर्ट प्रस्तुत कर देगी?

SHRIMATI D. PURANDESWARI: Sir, the committee that has been constituted is to look into how we can actually universalise secondary education and see if we can extend the programme to the secondary education as well. It also has in terms of references, a component which would deal with education for children below six years of age. These are the terms of reference to the committee.

SHRI MANOHAR JOSHI: Thank you, Sir. The request made by the hon. Member, it seems, is acceptable to the Central Advisory Board of Education also. The Government has not expressed any views on not accepting the recommendation of the Central Board of Secondary Education. I would like to know from the hon. Minister whether it is assessed as to what would be the expenditure of extension of secondary education and whether the Government in principle accepts the suggestion made by the hon. Member.

SHRIMATI D. PURANDESWARI: Sir, there are no two thoughts that we should make secondary education accessible to the children in our country. Today, the demand for secondary education is also on the increase as more and more children are completing their primary and their upper-primary education, and, more particularly, after the success of the Sarva Shiksha Abhiyan, where we have children graduating to secondary education. It is but inevitable that we need to focus on ensuring that we provide qualitative secondary education for the children in our country and also making secondary education accessible to them. So, there are no two thoughts about it. Presently, Sir, we have various schemes, more particularly, we have come up

with these 6000 model schools; 3500 model schools which would be established in the educationally backward blocks. We have 3075 educationally backward blocks that have been identified under the Sarva Shiksha Abhiyan, and presently, another 406 educationally backward blocks have been added to the number of educationally backward blocks, which makes it around 3700-odd or close to that figure. So, we have already looked at it. Under the RMSA, which is Rashtriya Madhyamik Shiksha Abhiyan, we are looking at establishing new schools, wherever required, because we need to have a lower secondary school every 3 kilometres and an upper-secondary school every five kilometres' distance. So, it is not only looking at establishing new secondary schools but it would also look at strengthening the infrastructure in existing schools, if the State Governments so do insist upon. Therefore, we also have the establishment of the Central Schools like the Kendriya Vidyalayas and the Navodaya Vidyalayas also, Sir, which would make secondary education accessible to the children of our country. So, I am sure, my hon. colleague will appreciate the efforts being taken by the Government. As for the expenditure involved, I will send it across to him.

श्री ईश्वर सिंह : चेयरमैन सर, मैं आपके माध्यम से मंत्री जी से यह पूछना चाहता हूं कि सरकार ने देश में निःशुल्क और अनिवार्य शिक्षा लागू की है। दलित परिवारों में जो SC/ST के स्टूडेंट्स हैं और जहां पर पांच-पांच किलोमीटर के दायरे में गांव पड़ते हैं, उनके लिए विशेष सुविधा हेतु क्या प्रबंध किए गए हैं? ये दलित बच्चे मुख्य धारा में आ सकें, इसके लिए उनको मुख्यतः क्या सुविधाएं दी जा रही हैं?

SHRIMATI D. PURANDESWARI: Sir, in all of these programmes, we do have concessions or rather importance given to children belonging to the SCs, STs and the minority sections. We have programmes wherein we have even waived off the fee. More particularly in our Central Schools, Sir, we have waived off fee for children belonging to SCs and STs. The education in our Central Schools is rather, I must emphasize, Sir, free; whereas in our other programmes, we have exempted children belonging to these sections from paying the fee.

We have also provided for free uniforms, free textbooks, transportation also, Sir, under the RTE, which makes it mandatory. So, we have been taking care of these sections. We are focussing on children belonging to these disadvantaged sections, and they are our primary focus.

श्री ब्रजेश पाठक : सर, सरकार ने "शिक्षा का अधिकार" अधिनियम के तहत सभी लोगों को शिक्षा का उचित प्रबंध करने का प्रयास किया है। इसमें जो दुश्वारियां हैं, उनके ऊपर समय-समय पर हमारे तथा आपके बीच में और सदन में भी चर्चा होती रहती है।

सर, मेरा आपके माध्यम से माननीय मंत्री जी से सीधा प्रश्न यह है कि पूरे देश के पैमाने पर जो शिक्षा नीति लागू है और इस देश में कक्षा शून्य से लेकर कक्षा 12 तक विभिन्न शिक्षा प्रणालियां प्रचलित हैं, क्या आप "शिक्षा का अधिकार" के अधिनियम के तहत देश के अंदर कक्षा 0 से लेकर कक्षा 12 तक समान शिक्षा नीति लागू करने का काम करेंगे?

SHRIMATI D. PURANDESWARI: Sir, be it under the Sarva Shiksha Abhiyan, which is now the vehicle for the Right to Education, we provide free and compulsory education between the ages of 6 to 14, *i.e.*, from class 1 to class 8. Now, we are focussing on trying to universalize secondary education as well. As part of that, Sir, we have also introduced the Rashtriya Madhyamik Shiksha Abhiyan, which will also ensure that education is taken care of until 10th. Sir, we have the challenge of the numbers as well as geography of our country. So, it would not be possible for us to just expand free and compulsory education to all the classes. So, we have ensured that we do provide qualitative free and compulsory education for our children between the ages of 6 to 14. Now, since we have achieved success under the Sarva Shiksha Abhiyan, our numbers have gone up; and we are sure that number of the children out of school has also come down. We have around 81 lakh children out of schools, though it is our intention to see that not even one child is out of school. Having achieved success in elementary education, we are now focussing on secondary education. It would not be possible for us to just concentrate on the entire gamut.

श्री ब्रजेश पाठक् : सर, हमारे प्रश्न का यह जवाब नहीं है। माननीय मंत्री जी जो जवाब दे रहे हैं, वह हमारे सवाल का वह जवाब नहीं है। हमारा सवाल था कि सामान्य शिक्षा नीति कक्षा 0 से लेकर कक्षा 12 तक देश के ...(**व्यवधान**)...

SHRIMATI D. PURANDESWARI: Every State board is...

श्री ब्रजेश पाठक : सर, देश के अंदर सी.बी.एस.ई., आई.सी. एस.ई. और विभिन्न प्रदेशों की शिक्षा प्रणालियां प्रचलित हैं। हमारा माननीय मंत्री जी से सीधा-साधा सवाल है कि क्या इस देश के अंदर सामान्य शिक्षा नीति में गरीब और अमीर के बच्चे एक साथ, एक शिक्षा नीति के तहत पढ़ सकेंगे? मैं माननीय मंत्री जी से यह सवाल जानना चाहता हूं कि क्या आप ऐसा कोई प्रयास करेंगे?

श्री **सभापति** : ठीक है, जवाब सुन लीजिए।

SHRI KAPIL SIBAL: The problem is that there are almost more than 30 boards in this country. Now, in Tamil Nadu they have made it into one board. So, there are many, many boards in this country and the problem is that to bring uniformity among all the boards is a very difficult proposition. मैं अक़सर सभी बोर्ड्स के साथ मीटिंग करता हूं और उनसे कहता हूं कि हमें सामान्य शिक्षा लानी चाहिए, लेकिन हर एक बोर्ड का अपना नजरिया है, इसलिए हमने अभी यह तय किया है कि जहां तक साइंस और कॉमर्स स्ट्रीम का सवाल है, हम एक स्टैण्डर्ड सिलेबस साइंस की स्ट्रीम में और कॉमर्स की स्ट्रीम में, जिसको हम core curriculum कहते हैं, सभी बोर्ड्स पर लागू करेंगे और सभी बोर्ड्स ने यह unanimously माना है। हम यह curriculum लागू कर रहे हैं और सभी बोर्ड्स में इस curriculum के आधार पर शिक्षा दी जाएगी।

श्री नरेश चन्द्र अग्रवाल : माननीय सभापति जी, एक प्रश्न है। यह बहुत इम्पोर्टेन्ट प्रश्न है...(व्यवधान)...
प्रश्न यह है...(व्यवधान)... मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं ...(**व्यवधान**)...

श्री सभापति : सवाल हो गए हैं ...(**व्यवधान**)...

श्री नरेश चन्द्र अग्रवाल : यू.पी.ए. की चेयरपर्सन ने घोषणा की थी कि शिक्षा ...(**व्यवधान**)... Please listen to us. माननीय सभापति जी यह education से जुड़ा प्रश्न है, बहुत महत्वपूर्ण है...(व्यवधान)...

श्री सभापति : देखिए जब इस पर discussioin होगा, आप उसमें यह सब कहिएगा ...(**व्यवधान**)...

श्री नरेश चन्द्र अग्रवाल : माननीय सभापति जी, इस पर discussion नहीं हो रहा है ...(**व्यवधान**)...

श्री सभापति : प्लीज ...(**व्यवधान**)... इस पर अभी ...(**व्यवधान**)... discussion नहीं हो सकता है ...(**व्यवधान**)... We have already agreed to have a discussion on this later on.

[प्रश्नकर्ता **श्री कलराज मिश्र** अनुपस्थित थे।]

कृषि की विकास दर में गिरावट

*185. **श्री कलराज मिश्र** : क्या **कृषि मंत्री** यह बताने की कृपा करें किः

(क) क्या वर्ष 2009-10 के दौरान, देश में कृषि की विकास दर 0.4 प्रतिशत रही, जबकि अर्थव्यवस्था की विकास दर अनुमानतः लगभग 8 प्रतिशत थी;

(ख) यदि हां, तो कृषि की धटती हुई विकास दर पर काबू पाने के लिए सरकार क्या-क्या कदम उठा रही है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि **मंत्री** (**श्री शरद पवार**) : (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) जी हां, महोदय। 2009-10 के दौरान देश में भारी सूखे के बावजूद, 2002-03 के पूर्व सूखे वर्ष जब कृषि वृद्धि दर में -7.2% की गिरावट हुई, के विपरीत इस अवधि में कृषि वृद्धि दर 0.4 प्रतिशत तक सकारात्मक रही। वास्तव में, 11वीं पंचवर्षीय योजना के प्रथम चार वर्षों के लिए समग्र कृषि वृद्धि दर दोनों नौवीं तथा दसवीं पंचवर्षीय अवधियों में 2.5% की तुलना में 3.2% अधिक है। केन्द्रीय सांख्यिकी कार्यालय द्वारा जारी सकल घरेलू उत्पाद (2004-05 मूल्यों पर) के संशोधित अनुमानों के अनुसार, 2010-11 के लिए कृषि तथा संबद्ध क्षेत्र में वृद्धि 6.6% अनुमानित है जो गत 6 वर्षों के दौरान प्राप्त की गयी अधिकतम वृद्धि दर है।

(ख) देश में कृषि विकास में बढ़ोत्तरी करने के लिए सरकार द्वारा किए गए उपायों में शामिल हैं:- 2007-08 में 6927.94 करोड़ रुपए (संशोधित अनुमान) से बढ़ाकर 2011-12 में 17122.87 करोड़ (बजट अनुमान) तक कृषि तथा सहकारिता विभाग के लिए बजटीय आबंटनों में काफी वृद्धि, राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) की फ्लेगशिप योजना के माध्यम से कृषि में दोनों सार्वजनिक तथा निजी पूंजी निवेश को बढ़ावा देना, न्यूनतम समर्थन मूल्य की घोषणा के माध्यम से कृषि ऋण प्रवाह, विपणन सुविधाओं तथा लाभकारी मूल्यों में सुधार लाना।

कृषि विकास में बढ़ोत्तरी करने के लिए कृषि एवं सहकारिता विभाग की अन्य प्रमुख योजनाएं हैं, राष्ट्रीय खाद्य सुरक्षा मिशन (एनएफएसएम), एकीकृत तिलहन, दलहन, पाम आयल एवं मक्का योजना (आइसोपाम) आदि। उक्त योजनाओं के अतिरिक्त, वर्ष 2010-11 के दौरान राष्ट्रीय कृषि विकास योजना के तहत पूर्वी भारत में हरित क्रांति लाने तथा वर्षासिंचित क्षेत्रों में 60000 दलहन तथा तिलहन गांवों के एकीकृत